

25

Grant No.	Particulars and amounts (Rs. Lakhs)	Vote by the Assam Legislative Assembly	Consolidated Fund	Total
		Rs.	Rs.	Rs.

ASSAM ACT No. XXVI OF 1959

THE ASSAM APPROPRIATION (No.V) ACT, 1959

(As passed by the Assembly)

Received the assent of the Governor on the 1st October 1959

[Published in the Assam Gazette, dated the 7th October 1959]

An

Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1960.

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

1. Short title and commencement.—This Act may be called the Assam Appropriation (No.V) Act, 1959.

2. Withdrawal of Rs.3,02,26,029 from and out of the Consolidated Fund of the State of Assam for the financial year 1959-60.—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of three crores, two lakhs, twenty-six thousand and twenty-nine rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March 1960, in respect of the services specified in column (2) of the Schedule.

3. Appropriation.—The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 1960.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
5	Charges on account of Forests.	6,04,231	...	6,04,231
8	Charges on account of Sales tax and other taxes and Duties.	1,112	...	1,112
	Charges on account of Interest on debt and other obligations.	..	8,59,120	8,59,120
	Charges on account of Appropriation for reduction or avoidance of debt.	..	11,50,000	11,50,000
11	Charges on account of General Administration.	6,56,212	...	6,56,212
14	Charges on account of Police	60,87,536	917	60,88,453
15	Charges on account of Ports and Pilotage.	10,000	...	10,000
17	Charges on account of Education.	12,59,300	...	12,59,300
17A	Charges on account of Technical Education.	6,218	...	6,218
20	Charges on account of Agriculture.	3,92,700	...	3,92,700
22	Charges on account of Veterinary.	3,28,900	...	3,28,900
23	Charges on account of Co-operation—I.—Co-operative Societies.	2,03,000	...	2,03,000
24	Charges on account of Co-operation—II.—Rural Development.	1,30,550	...	1,30,550

143

(1) Grant No.	(2) Services and purposes (Major heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
25	Charges on account of Industries and Supplies—I.—Sericulture and Weaving.	2,64,745	...	2,64,745
27	Charges on account of Major Industries.	5,500	...	5,500
29	Charges on account of Civil Works (excluding Tools and Plants and Establishment).	2,82,140	100	2,82,240
33	Charges on account of Famine Relief.	9,90,000	...	9,90,000
36	Charges on account of 57.—Miscellaneous—I.—[Expenditure on State Prisoners and Detenus, etc.].	33,000	...	33,000
37	Charges on account of 57.—Miscellaneous—II.—[Donation for charitable purposes, etc.].	16,72,119	...	16,72,119
38	Charges on account of 57.—Miscellaneous—III.—[Contribution].	11,04,300	...	11,04,300
49	Charges on account of 65.—A.-2.—Capital outlay on Forests.	1,81,000	...	1,81,000
52	Charges on account of Capital Outlay—I.—Investment in other Commercial concerns.	30,00,000	...	30,00,000
54	Charges on account of Capital Outlay—III.—Development of Sericulture and Weaving and Cottage Industries.	5,00,000	...	5,00,000
60	Charges on account of Loans and Advances, etc.	1,05,03,329	...	1,05,03,329
	Grand total	2,82,15,892	20,10,137	3,02,26,029